

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/MP/2013

- Subject : Petition under section 79 (f) of the Electricity Act, 2003 for adjudicating the dispute on the secondary fuel oil consumption rate adopted in the energy charge bills of NTPC station violating the provisions of the regulation 21 (6) (a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
- Date of hearing : 27.2.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Kerala State Electricity Board, Thiruvananthapuram
- Respondent : NTPC Ltd., New Delhi
- Parties present : Ms. Usha Nandini V, Advocate, KSEB
Shri Biju Praman, Advocate, KSEB
Shri M.G.Ramchandran, Advocate, NTPC

Record of Proceedings

Learned counsel for the petitioner requested for three weeks time to file rejoinder to the reply of the respondent. The request made by the petitioner was allowed by the Commission.

2. Accordingly, the petitioner is directed to file its rejoinder on or before 21.3.2014 with an advance copy to the petitioner.
3. The petition shall be listed for hearing on 3.4.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)